

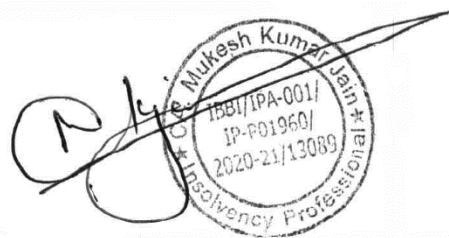
FORM P9
PUBLIC ANNOUNCEMENT

(Under regulation 19(2) of the Insolvency and Bankruptcy Board of India
(Pre-packaged Insolvency Resolution Process) Regulations, 2021)

FOR THE ATTENTION OF THE CREDITORS OF AMRIT INDIA LIMITED

Notice is hereby given that the Adjudicating Authority, Principal Bench has ordered for the commencement of the pre-packaged insolvency resolution process for **Amrit India Limited** on 28.11.2022

RELEVANT PARTICULARS		
I	II	III
1	Name of the corporate debtor	Amrit India Limited
2	Former name(s), if changed in last two years	NA
3	Date of incorporation of corporate debtor	29/12/1981
4	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
5	Identification number	L15549DL1981PLC012918
6	Address of the registered office and principal office (if any) of corporate debtor	202,2, community center, Naraina, New Delhi,110028
7	Pre-packaged insolvency commencement date	28.11.2022 (Order Receiving Date 30/11/2022)
8	Name and registration number of the resolution professional	Mukesh Kumar Jain IBBI/IPA-001/IP-P-01960/2020-2021/13089
9	Address and e-mail of the resolution professional, as registered with the Board	T-1,3 rd Floor, Pankaj Arcade, Plot no.16, sector-5, Dwarka, New Delhi-110075 fcafcs19@gmail.com
10	Address and e-mail to be used for correspondence with the resolution professional	202,2, community center, Naraina, New Delhi,110028 amritppirp2022@gmail.com
11	A list of claims shall be made available from [05.12.2022] at:	202,2, community center, Naraina, New Delhi,110028 amritppirp2022@gmail.com



Mukesh Kumar Jain
IBBI/IPA-001/IP-P-01960/2020-2021/13089
T-1,3rd Floor, Pankaj Arcade, Plot no.16, sector-5,
Dwarka, New Delhi-110075

Date:03/12/2022

Place: NEW DELHI